THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): (a) There is a potential for creation of 7 million jobs, break up being 2.2 million in Software sector and 4.8 million in the Hardware sector by the year 2008.

- (b) The cost of educating Information Technology professionals in the country varies both in the formal and non-formal sector depending upon the type of course and its duration.
- (c) The output from the formal sector is sufficient to meet the requirement. No data is maintained by the Government in respect of Indian Information Technology prafossionals working in developed countries.

Officers from Organised Services on Deputation

- *657. SHRI R.N. ARYA: Will the PRIME MINISTER be pleased to state:
- (a) the number of officers from group "A' organised services presently on deputation to various organisations/bodies;
 - (b).the maximum period of deputation prescribed under rules;
- (c) the names of such officers whose period of deputation is more than five years, service to which they belong and name of borrowing organisations;
- (d) whether absence of officers for such a long periods from their parent service does not adversely affect their own service or gives an impression of their being surplus in their parent service; and
- (e) if not, the reasons for continuance of deputation beyond maximum prescribed period and action, if any, taken for their repatriation?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPART- MENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) Ther are different modes of filling posts in various organisations/bodies under the control of the Central Government and those are prescribed in the relevant Recruitment Rules for those posts. Filling a post on deputation basis is one such mode. Department of Personnel & Training is involved when a post is sought to be filled on deputation basis by following the procedure as prescribed in the Central Staffing Scheme or the appointment on deputation basis requires the approval of the Appointments Committee of the Cabinet (ACC) in terms of

the provisions contained in the Government of India (Transaction of Business) Rules, 1961, as amended from time to time. As on 8.5.2000,81 officers belonging to organised Group "A' services where working on deputation at the level of Deputy Secretary to the Government of India and above in organisations/bodies, controlled by the Ministries/Departments of the Government of India on the basis of appointments made through the Department of Personnel & Training.

(b) The tenure of officers belonging to Group "A" organised services appointed on deputation to organisations/bodies is as prescribed in the relevant Recruitment Rules. For posts filled under the Central Staffing Scheme, the tenure is as follows:—

	Level	Tenure
1.	Deputy Secretary	4 years
2.	Director/Joint Secretary	5 years
3.	Additional Secretary	4 years
4.	Secretary	no fixed tenure

- (c) Information on the number of officers appointed on deputation to various organisations/bodies by modes other than through the Department of Personnel & Training and such officers continuing on deputation for more than five years, in respect of the various Group "A' organised services, is not centrally maintained. However, as on date, none of the officers of Group "A" Central Services appointed through the Department of Personnel & Training to organisations/bodies controlled by the Ministries/Departments of the Central Government, on deputation basis, has been continuing on deputation for more than five years.
- (d) Officers sent on deputation are reckoned against deputation reserve built in the Cadre of each service, hence their absence from their parent cadre while they are on deputation, does not adversely affect their own service or it should not be implied that they are surplus in their parent service.
- (e) Extension in the tenure of deputation is allowed in public interest and the officers revert to their parent cadre on the expiry of extended period of deputation.

Recommendations of Fifth Pay Commission Relating to the Pensioners

*658. SHRI P. PRABHAKAR REDDY: Will the PRIME MINSITER be pleased to state: